

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

(A)

O.A. No. 643 of 1995

Dated New Delhi, this 21st day of August, 1995

Hon'ble Shri K. Muthukumar, Member(A)

Shri Babu Lal (B. Lall)
Flat 16, MIG DDA Flats
Pocket B-8, Sector 4
Rohini
Delhi-85

Changed to:

S-IV/1056, R. K. Puram
NEW DELHI.

... Applicant

By Advocate: Shri B. Lall (Applicant himself)
versus

1. Union of India, through
Secretary
Ministry of Health and Family Welfare
Nirman Bhawan
NEW DELHI.
2. Secretary
Department of Pension & Public Grievances
Shastri Bhawan
NEW DELHI.
3. Director General
C.G.H.S.
Nirman Bhawan
NEW DELHI. ... Respondents

By Advocate: Shri M. K. Gupta

O R D E R (Oral)

Shri K. Muthukumar

The question involved is a short one and, therefore, the application is disposed of by this order.

The applicant is a C.G.H.S. beneficiary after his retirement and has been contributing to the C.G.H.S. Scheme. The prayer in this application is that he should be allowed to reduce the contribution towards the Scheme on the basis of his pension, which is worked out to Rs.20/- per month or Rs.240/- per annum instead of Rs.480/- per annum on the basis of his last pay drawn.

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(5)

The respondents in their counter have averred that as per the existing rules, a pensioner can get rate of contribution changed from the rate determined on last pay drawn to rate of contribution determined on pension or vice-versa once in life and the applicant, if so desired, can get the contribution changed accordingly. The respondents have further averred that in case the applicant desires to contribute to the C.G.H.S. on the basis of his pension instead of last pay drawn, he can do so, but in that case he will have to forego the extra facilities like direct consultation with the Specialist and Nursing Home/Private Ward in case of indoor treatment for which he is entitled and it will not be possible for C.G.H.S. to provide extra facilities at lower rate of contribution.

The applicant has stated in the court that he is willing to forego the extra facilities like direct consultation with the specialist and Nursing Home/Private Ward etc. and he should be allowed to contribute on that basis. Since the applicant is willing to forego the extra facilities provided by the C.G.H.S., the applicant is directed to make a separate representation to the Respondent No.3 to that effect and the respondents are also directed to act on this representation within a period of one month from the date of receipt of the representation and issue suitable orders for recovery of appropriate rate of C.G.H.S. contribution under the rules.

With these directions, this O.A. is finally disposed of with no order as to costs.

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(K. Muthukumar)
Member(A)